

48 (51)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::  
AT HYDERABAD.

O.A.No.965/93.

Date: 11-4-1996.

Between:

G.L.Rama Koteswara Rao .. Applicant

And

Regional Director,  
Employees State Insurance Corporation,  
Adarshnagar, Hyderabad. .. Respondent

Counsel for the applicant : Sri B.S.Rahi, Advocate.

Counsel for the Respondents : Sri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE SRI R.RANGARAJAN

J U D G M E N T

{ as per Hon'ble Sri R.Rangarajan, Member(Administrative) }

Heard Sri B.S.Rahi, learned counsel for the applicant  
and Sri N.R.Devaraj, learned Standing Counsel for respondent.

..... on 4.1.1975  
in E.S.I.Corporation, A.P.Region. He was promoted on adhoc  
basis as UDC on 9.4.1981 and was regularly promoted as  
U.D.C. on 18.7.1981. He compares his case for fixation of  
..... of his junior Sri P.K.R.Murthy, who joined  
ESI Corporation as LDC on 28.4.1976. It is submitted that  
Sri Murthy was promoted as UDC on regular basis on 18.7.1981,  
but earlier to his regular promotion, he was promoted as  
UDC on adhoc basis .....  
11.10.77, 23.5.1978 to 1.9.1979 and from 3.10.1979 onwards  
till he was regularly promoted on 18.7.1981.

3. The applicant had filed a representation to the  
Director General, ESIC, New Delhi by his representation

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dt. 19.5.1992 for stepping up of his pay on par with his junior. But his representation was turned down by reply dt.7.4.1993 bearing No.52-A/27/17/92-Estt.I(A) (Annexure-A-4). Aggrieved by the above, this OA is filed praying for a direction to the respondent to step up his pay equal to that of his junior Sri Murthy and for payment of arrears accordingly.

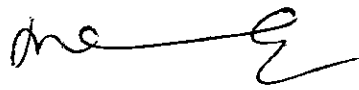
4. In this OA the learned Standing Counsel submit that he is not pressing the arguments made by him in OA 828/93 disposed of today regarding non promotion of the applicant during the periods when Sri Murthy was promoted as UDC on adhoc basis earlier to his regular promotion as UDC. Therefore, the arguments advanced in that connection in OA 828/93 does not hold good here.

5. The contentions and the relief asked for in this OA are similar to that of the contentions <sup>and</sup> relief prayed for in OA 828/93 disposed of today viz. 11.4.96. For the reasons stated in OA 828/93 this OA has to be allowed.

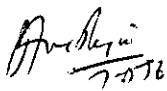
6. In view of the above, the following direction is given:-

... the applicant has to be stepped up notionally in the cadre of UDC from the date he was drawing less pay than his junior Sri Murthy. But, <sup>he</sup> ~~she~~ is entitled for arrears only from one year prior to filing of this OA i.e. from 16.8.1992 (this OA was filed on 16.8.1993).

7. The OA is ordered accordingly. No costs.

  
( R.Rangarajan )  
Member (Admn.)

Dated 11th April, 1996.  
Dictated in open court.

  
7/0/96  
DNC

Grh.

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Copy to:-

1. The Regional Director, EST Corporation, Adarahnagar, Hyd.
2. One copy to Sri. B.S.Rahi, advocate, CAT, Hyd.
3. One copy to Sri. H.R.Devaraj, Sr. CSE, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

RSM/-

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MA-965/93

TYPED BY  
COMPARED BY

TYPJAN

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED. 11/6/93

~~ORDER~~ JUDGEMENT

M.A. NO/R.A/C.A. No.

IN

B.A. NO. 965/93

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

\* \* \*

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केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
श्रेणिका / DESPATCH  
- 3 JUN 1996  
हैदराबाद ब्याचपीठ  
HYDERABAD BENCH